

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**

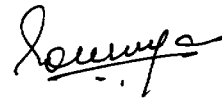
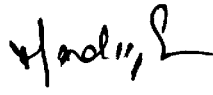
TP 231 of 2019 [CP 99 of 2018]

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2020**

Name of the Company: Anil Jain
V/s
Saubhagya Hospitals Pvt Ltd & Ors

Section: Section 241,242,243,244,246 of the Companies Act.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Soumya Sharma	Adv.	Petitioner	
2.	Mandeep Singh Solty 1/3 Karpal Patel	Adv.	Respondent No 14	

Common ORDER


The Parties are represented through their respective Learned Counsel/PCS.

Learned Counsel for both the Parties inform that the settlement process is still going on, however, the Court cannot grant inordinate adjournment in the name of settlement. Hence, Parties are expected to report settlement finally or to be prepared for hearing.

List the matter on 28.02.2020 in post lunch session.


**(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)**

Dated this the 7th day of February, 2020


**(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)**